

GOVERNMENT OF INDIA  
MINISTRY OF EDUCATION  
DEPARTMENT OF HIGHER EDUCATION

RAJYA SABHA  
UNSTARRED QUESTION NO. 690  
ANSWERED ON 26.07.2023

**Mismanagement in conducting CUET exams by NTA**

690. SHRI ABDUL WAHAB:

Will the Minister of EDUCATION be pleased to state:

- (a) whether Government is aware of the fact that there has been serious mismanagement by National Testing Agency in conducting Common University Entrance Test;
- (b) whether UGC or any other related authorities have received complaints from students and others about their grievances that they have faced during the examination;
- (c) whether it is a fact that some students who have applied for the CUET test have got their Examination hall ticket after the date of exams;
- (d) if so, the the details thereof and the reasons therefor; and
- (e) the steps taken by UGC to rectify these grievances?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION  
(DR. SUBHAS SARKAR)**

(a) In pursuance of the National Education Policy, 2020, the Common University Entrance Test (CUET) is being conducted for admission in Central Universities from the academic year 2022-2023 to reduce the burden on students, universities and the entire education system. This year, National Testing Agency (NTA) conducted this examination for approximately 14,99,790 candidates. These candidates had applied for 48779 unique combinations of subjects across 250 Universities. The scale of the test was huge. Overall process of conduct of exams was managed successfully.

(b) to (e) Some Grievances were received from candidates on the designated email, NTA Help Desk and also from University Grants Commission (UGC).

Candidates were informed of the City of their Examination in advance by NTA through the official Website. Subsequently, Admit Cards containing details of Examination Centre were issued to them online, before the examination date.

There have been cases where candidates did not download their Admit Card in time and later approached NTA through the designated channels for grievance redressal.

These cases were examined on merit and examination was rescheduled for such candidates on compassionate grounds wherever required.

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